

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'SMC-2' BENCH,
NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER, AND
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER

ITA No. 7779/DEL/2019
[Assessment Year: 2010-11]

M/s Modern Laminators Pvt Ltd
806, D-Mall, Netaji Subhash Place
Pitampura, Delhi

Vs.

The I.T.O
Ward 17 (1)
New Delhi

PAN: AAACM 0297 Q

[Appellant]

[Respondent]

Date of Hearing : 18.03.2021
Date of Pronouncement : 18.03.2021

Assessee by : None

Revenue by : Shri Ajay Kumar Gupta, ITO

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the
Commissioner of Income Tax [Appeals] -38, New Delhi dated
23.07.2019 pertaining to Assessment Year 2010-11.

2. Before us, the ld. counsel for the assessee submitted an application dated 08.03.2021 requesting for withdrawal of appeal. It has been stated that the quarrel has been settled under the Vivad se Vishwas Scheme, 2020 and the appellant is in receipt of Form No. 3.

3. Noting the contents of the applications, the appeal is dismissed as withdrawn.

4. In the result, the appeal filed by the assessee in ITA No. 7779/DEL/2019 is dismissed as withdrawn.

The order is pronounced in the open court on 18.03.2021.

Sd/-

(BHAVNESH SAINI)
JUDICIAL MEMBER

Sd/-

(N. K. BILLAIYA)
ACCOUNTANT MEMBER

Dated: 18th March, 2021.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar
ITAT, New Delhi

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
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Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	